

PETITIONER:
I.N. SUBBA REDDY

Vs.

RESPONDENT:
ANDHRA UNIVERSITY & ORS.

DATE OF JUDGMENT 05/04/1976

BENCH:
SINGH, JASWANT
BENCH:
SINGH, JASWANT
RAY, A.N. (CJ)
BEG, M. HAMEEDULLAH

CITATION:
1976 AIR 2049 1976 SCR (3)1013
1977 SCC (1) 554
CITATOR INFO :
E&F 1989 SC 558 (6)

ACT:
Civil Service-Meaning of conditions of service-
Termination by way of punishment and termination
simpliciter-Administration Manual of Andhra University-
Sections 7, 8, 9, 10, 11 and 24.

HEADNOTE:

The appellant joined the Andhra University as a Senior Lecturer in 1960. In 1967, he was promoted as Professor. The appellant entered into an agreement with the University as required by the conditions of service. He was confirmed as a Professor in October 1968. In October, 1973, the Syndicate passed a resolution determining the agreement of service with the appellant under s. 24 of Chapter V of Administration Manual of the Andhra University. A cheque for the salary for the six months being the notice period was also sent along with the notice of termination of service. Clause 10 of the agreement provided for the termination of service simpliciter on giving 6 months notice or a salary in lieu of such notice. Section 24 also authorised the Syndicate to terminate the service of a confirmed teacher by giving 6 months notice or salary in lieu of notice. Section 7 of the University Code provided for suspension or abolition of any professorship, readership. Section 8 provided for suspension or compulsory retirement for sufficient cause after due investigation. Section 9 authorised the Syndicate to remove a teacher for misconduct on his part or for breach by him of one or more of the terms of the contract. Section 10 authorised the Syndicate to terminate services of a teacher on the ground of ill health. Section 11 prescribed the procedure for removal of a teacher. Section 12 bars a claim for damages or compensation by a teacher against whom a disciplinary action is taken.

The appellant filed a suit challenging the validity of termination of his service which he withdrew later on. He thereafter filed a writ petition. In the writ petition, the appellant challenged the validity of the order terminating the service as well as vires of s. 24 of the Administration Manual. It was also alleged that the action in terminating

his service was mala fide and that it was with the ulterior object of circumventing the procedure prescribed by sections 9 and 11 of the University Code. It was also contended that s. 24 of the agreement which provides for termination of service without assigning any reason was void being repugnant to ss. 8 to 12 of Chapter XXIX of the University Code. The High Court dismissed the writ petition holding that the impugned action was neither taken as a measure of punishment for any misconduct on the part of the appellant nor did it involve the breach of mandatory statutory obligations or any principle of natural justice.

In appeal by special leave the appellant contended :

1. Section 24 is ultra vires the powers conferred on the Syndicate.
2. The said section 24 and clause 10 of the agreement being inconsistent with sections 7 to 12 of the University Code were void and ineffectual.
3. The services of the appellant could not be terminated except on the ground mentioned in sections 7 to 10 of the University Code.

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HELD: 1. The expression 'conditions of service' means all those conditions which regulate the holding of a post by a person right from the time of his appointment till his retirement and even beyond it in matters like pension etc. The Syndicate has power to define terms and conditions of service of teachers of

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the University. Section 24 undoubtedly lays down a condition of service of the University teachers and, therefore, cannot be said to be ultra vires the powers of the Syndicate. [1018C-D, G-H]

2. Sections 7 to 12 of the University Code have nothing to do with the termination simpliciter of the services of a teacher without casting any aspersion on him, which is a distinct and separate matter and is provided for in section 24 and clause 10 of the agreement. As such, neither section 24 nor section 10 can be held to be void on the ground of repugnancy to sections 7 to 12. [1019D-E]

3. The present case is merely of termination of service simpliciter without attaching any stigma which is governed by the conditions of service specified in the contract of employment. Case of Sirsi Municipality v. Cacelia Kom Francis Tellis [1973] 3 S.C.R. 348, relied on. Relationship of master and servant is governed purely by contract of employment. Any breach of contract in such a case is enforced by a suit for wrongful dismissal and damages. In the present case the services have been terminated simpliciter in accordance, with the terms of the contract. [1019E-G, H]

JUDGMENT:

CIVIL APPELLATE JURISDICTION Civil Appeal No. 1632 of Appeal by special leave from the judgment and order dated the 10th April, 1974 of the Andhra Pradesh High Court in Writ Petition No. 579 of 1974.

R.K. Garg, S.C. Agarwal and V.J. Francis, for the appellant.

B. Sen, S. Venkata Reddy and G.N. Rao, for the respondents.

The Judgment of the Court was delivered by
JASWANT SINGH, J.-This, is an appeal by special leave

from the judgment and order dated April 10, 1974, of the High Court OF Andhra Pradesh at Hyderabad passed in Writ Petition No. 579 of 1974 upholding the resolution dated October 28, 1973, of the Syndicate of the Andhra University (conveniently referred to hereinafter as 'the Syndicate') terminating the services of the appellant by payment to him of salary and allowances for six months in lieu of notice for six calendar months under section 24 of Chapter V of the Administration Manual of the University and clause 10(b) of the written contract dated October 28, 1967.

Briefly stated, the facts leading to this appeal are: The appellant joined the Anthropology Department of the Andhra University as a Senior Lecturer in 1960. In course of time, he was promoted as Professor of Anthropology with effect from October 1, 1967, pursuant to a resolution of the Syndicate dated September 26, 1967. The conditions of service annexed to the communication of the Registrar of the University informing the appellant that the Syndicate by its aforesaid resolution dated September 26, 1967, had ordered that the appellant be appointed Professor in the department of Anthropology with effect from October 1, 1967, inter alia stated:

"Every teacher, other than those appointed temporarily for one year or less, shall enter into a written contract with the University and get it executed within one month of the

1015 date of his joining duty and no salary can be drawn unless the contract is executed

When a teacher is promoted from one grade to another he shall be treated as a new entrant in that grade and the appointee in the new grade shall be placed on probation for a period not exceeding 1 year and shall be required to execute a fresh contract...

Teachers of the University shall ordinarily be appointed in the first instance on probation for a term not exceeding two years and shall be eligible for confirmation at the end of that period, provided their work is satisfactory. In the case of those who have been teachers before or have shown exceptional merit, the Syndicate may fix a shorter period. Teachers so confirmed shall be eligible to hold their appointments until they are 60 years of age subject to the provisions of sections 7, 8, 9 and 10 of Chapter XXXIX of Vol. 1 of the University Code.....

The appointments are subject to the statutes, ordinances and regulations, etc. of the University authorities that are current now or may be passed from time to time in respect of the University teachers".

On October 28, 1967, the appellant entered into an agreement with the University as required by the aforementioned conditions of service and section 24 of Chapter V of the Administration Manual of the University. Clause 10 of the agreement which contained a reciprocal covenant ran thus :-

"10. That the party of the first part will continue in the service of the University under the terms and conditions herein contained.

(a) Provided always that the party of the first part may determine this agreement on any day after CONFIRMATION by giving to the University a notice in writing of his intention to that effect at least six calendar months before such day and if such notice shall be given this agreement shall terminate on that day accordingly.

(b) Provided further that this agreement may be determined on any day after confirmation by the Syndicate by giving the party of the first part a notice without assigning reasons in writing of its intention to that effect at least six calendar months before such a day or paying six months salary in lieu of such notice; and if, such notice is given or payment made, this agreement shall terminate that day accordingly and the party of the first part shall not have the right of appeal to any other officer or authority against such termination.

(c) Provided further that this agreement may be determined on any day by the Syndicate if the Senate shall resolve to abolish the post held by the party of the first part."

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The appellant was confirmed as Professor of Anthropology with effect from October 1, 1968.

On October 28, 1973, the Syndicate passed a resolution determining the aforesaid agreement which the appellant had entered into with the University on his promotion and appointment as Professor of Anthropology. Intimation of the determination of the agreement was communicated to the appellant by registered post which was received by him on November 3, 1973. The said communication was in these terms:-

"Under section 24 of Chapter V of the Administration Manual of the Andhra University and Cl. (10) of the Agreement entered into on 28-10-1967 between Dr. I.N. Subba Reddi on one part and the Andhra University on the other part, the said agreement is hereby determined. A cheque bearing No. 460292 dated 28-10-1973 for Rs. 9,316/15 P. On the State Bank of India, Waltair, being the salary and dearness allowance for six months is hereby enclosed as provided for in the aforesaid S. 24 and Cl. 10(b)".

The appellant thereupon filed a suit. being suit No. 910 of 1973, in the Court of District Munsiff, Visakhapatnam questioning the validity of the aforesaid resolution dated October 28, 1973 of the Syndicate. In the said suit, an ex-parte temporary injunction was granted on November 5, 1973, restraining the respondents herein from implementing the resolution passed by the Syndicate. Aggrieved by this injunction, the respondents filed an appeal (CMA No. 41 of 1973) which was dismissed by the Additional District Judge, Viskhapatnam by order dated, November 28, 1973. The respondents there upon filed a revision petition to the High Court which by its order dated January 25, 1974, allowed the same and vacated the injunction holding inter alia that only a suit for damages and not for declaration and continuance in service lay.

After the acceptance of the revision petition by the High Court, the appellant withdrew the aforesaid suit and filed a writ petition in the High Court under Article 226 of the Constitution on January 29, 1973 challenging the validity of the aforesaid resolution of the Syndicate and the vires of section 24 of Chapter V of the Administration Manual. In that petition, it was inter alia averred by the appellant that the action of the Syndicate terminating his services was mala fide, and that it was with the ulterior object of circumventing the procedure prescribed by sections 9 and 11 of Chapter XXIX of the University Code and to camouflage the punishment of dismissal visited on him for the legal action that he had taken earlier against the University that the Syndicate purported to act under section

24 of the Administration Manual and clause 10(b) of the agreement. It was further asserted by the appellant that section 24 of Chapter V of the Administration Manual was ultra vires the powers of the Syndicate and clause 10(b) of the agreement which provided for termination of his services without assigning any reason was void being repugnant to sections 8 to 12 of Chapter XXIX of the University Code.

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The petition was vigorously contested by the respondents. While emphatically denying that the impugned action was mala fide or that it had been taken as a measure of punishment, they averred that the relationship between the appellant and the University which was one of master and servant and was regulated by the contract of service entered into between the appellant and the University had been validly deter mined in accordance with the provisions of section 24 of Chapter V of the Administration Manual and clause 10(b) of the aforesaid contract of service which were perfectly legal and valid.

In view of the importance of the question involved in the writ petition viz, whether the University could take recourse to the aforesaid contract entered into between it and the appellant for terminating the services of the latter without regard to the provisions of sections to 12 of Chapter XXIX of the University Code and whether section 24 of Chapter V of the Administration Manual was intra vires the powers of the Syndicate, a learned Single Judge of the High Court before whom the petition was placed for hearing referred the same for decision to a Division Bench. Following some decisions of this Court, the Division Bench of the High Court dismissed the writ petition holding that the impugned action had neither been taken as a measure of punishment for any misconduct on the part of the appellant nor did it involve a breach of any mandatory statutory obligation or any principle of natural justice; that in view of the fact that the impugned resolution communicated to the appellant was cumulatively based upon section 24 of Chapter V of the Administration Manual which was intra vires and clause 10 of the agreement which was valid and binding, the appellant could not have any legal grievance which could be redressed by a court of law and that no writ lay to quash the order terminating the contract of service.

Mr. Garg, counsel for the appellant, has assailed the aforesaid resolution of the Syndicate terminating the services of the appellant on three grounds, viz. (1) that section 24 of Chapter V of the Administration Manual is ultra vires the powers conferred on the Syndicate; (2) that the said section 24 and clause 10(b) of the aforesaid agreement between the appellant and the University being inconsistent with section 7 to 12 of Chapter XXIX of the University Code were void and ineffectual and (3) that the services of the appellant could not be terminated except on the grounds mentioned in sections 7 to 10 of the University Code.

We shall deal with these contentions seriatim. For a proper consideration of the first contention, it is necessary to notice section G 24 of Chapter V of the Administration Manual" clauses (c) (iii) and (d) of section 19, section 39 (f), section 34 and section 42 of the Andhra University Act (hereinafter referred to as 'the Act').

Section 24 of Chapter V of the Administration Manual runs as follows :-

"24. The Syndicate may determine the services of a teacher after confirmation on any day by giving him a notice WITHOUT assigning reasons in writing of its

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intention to that effect at least six calendar months before such a day or paying him six months salary in lieu of such notice. It shall be sufficient service of a notice by the Syndicate, if the notice be signed by the Registrar or such other person as may be authorised in this behalf by the Syndicate and be delivered at or sent by registered post to the address of the teacher with acknowledgement due".

Clause (d) of section 19 of the Act confers power on the Syndicate to suspend or dismiss a teacher of the University (subject to such ordinances as may be made in this behalf) which obviously implies a power to take action for misconduct. Clause (c) (iii) of section 19 of the Act empowers the Syndicate to fix the emoluments of the teachers of the University and to define their duties and conditions of service subject to such statutes as may be prescribed in this behalf under section 39(f). As explained by this Court in *State of Madhya Pradesh & ors. v. Shardul Singh*, the expression 'conditions of service' means all those conditions which regulate the holding of a post by a person right from the time of his appointment till his retirement and even beyond it, in matters like pension etc. Section 29(f) of the Act lays down that subject to the provisions of the Act, the statutes (which can be framed by the Senate which is the supreme governing body of the University) may provide for the classification and the mode of appointment of the teachers of the University. It does not say that statutes can be made laying down the terms and conditions of service of the teachers nor does it put any fetter on the power of the Syndicate to define the terms and conditions of service of the teachers including the condition relating to termination of their services otherwise than by way of dismissal or removal. It follows, therefore, that the power conferred by clause (c) (iii) of section 19 of the Act is a power quite distinct and apart from the power to suspend or dismiss a teacher for misconduct and includes within its ambit power to lay down a condition relating to early termination of service of a teacher without casting any aspersion on him by giving him a notice for a specified period or on payment to him of salary and allowances in lieu of the notice although he may be eligible to continue in service upto a specified age. Section 34 of the Act lays down that every salaried officer and teacher of the University shall be appointed under a written contract. Section 42 of the Act inter alia empowers the Syndicate to make ordinances in consultation with the Academic Council with regard to all matters which by the Act or by the statutes may be provided for by the ordinances.

The analysis of the aforesaid provisions of the Act makes it clear that the Syndicate is invested with untrammelled power to define the terms and conditions of service of the teachers of the University. Now section 24 of Chapter V of the Administration Manual being undoubtedly a condition of service of the University teachers, we are unable to understand how it is ultra vires the powers of the Syndicate. The first contention raised on behalf of the appellant is, therefore, repelled.

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Let us now see if the above quoted section 24 of Chapter V of the Administration Manual and clause 10 of the agreement are void being repugnant to and inconsistent with sections 7 to 12 of Chapter XXIX of the University Code. Section 7 of Chapter XXIX of the Code provides for suspension or abolition of any Professorship, Readership,

Lecturership or other teaching post. Section 8 of Chapter XXIX of the Code empowers the Syndicate to suspend any teacher of the University for a maximum period of one year or to require him to retire on sufficient cause shown and after due investigation. Section 9 of Chapter XXIX of the Code confers power on the Syndicate to remove a teacher for misconduct on his part or of breach by him of one or more of the terms of the contract which he has entered into with the University, which, in the opinion of the Syndicate, makes him unfit to hold the post. Section 10 of Chapter XXIX of the Code invests the Syndicate with power to terminate the services of a teacher on the ground of ill health. Section 11 of Chapter XXIX of the Code prescribes the procedure for removal of a teacher. It also confers the right of appeal on the teacher who is removed from service or is suspended. Section 12 of Chapter XXIX of the Code bars a claim for damages or compensation by a teacher against-whom disciplinary action is taken i.e. who is suspended or removed from service under sections 8 and 9 of Chapter XXIX of the Code.

The aforesaid sections of the Code have nothing to do with termination simpliciter of the services of a teacher without casting any aspersion on him, which is a distinct and separate matter and is provided for in section 24 of Chapter V of the Administration Manual and clause 10(b) of the aforesaid contract of service. As such, neither section 24 of Chapter V of the Administration Manual nor clause 10(b) of the agreement can be held to be void on the ground of repugnancy to sections 7 to 12 of Chapter XXIX of the University Code.

This takes us to the third and last contention raised on behalf of the appellant which is also devoid of substance. The instant case, it will be seen, is neither a case of abolition nor suspension of a post as contemplated by section 7, nor of suspension as contemplated by section 8, nor of dismissal or removal for misconduct as contemplated by section 8, nor of termination of services on the ground of ill-health. It is, in our opinion" a case of termination of service simpliciter with out attaching any stigma which is governed by the conditions of service specified in the aforesaid contract of employment which the Syndicate was empowered to lay down under section 19(c) (iii) of the Act and is clearly covered by the decision of this Court in Sirsi Municipality by its President v. Cecelia Kom Francis Teellis where one of us, namely the learned Chief Justice after an exhaustive review of the case law bearing on the matter observed :

"Relationship of master and servant is governed purely by contract of employment. Any breach of contract in such a case is enforced by a suit for wrongful dismissal and damages. Just as a contract of employment is not capable of specific performance similarly breach of contract of employment is not capable of finding a declaratory judgment

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of subsistence of employment. A declaration of unlawful termination and restoration to service in such a case of 11 contract of employment would be indirectly an instance of specific performance of contract for personal services. Such a declaration is not permissible under the law of Specific Relief Act.. Termination or dismissal of what is described as a pure contract of master and servant is not declared to be a nullity however wrongful or illegal it may be. The reason is that dismissal in breach of contract is remedied by damages."

That the impugned action is not invalid would also be clear from a perusal of another decision of this Court in Delhi Transport Undertaking v. Balbir Saran Goel. There the respondent, who was an employee of the appellant undertaking, established under the Delhi Transport Authority Act, challenged his demotion by filing a petition under Article 226 of the Constitutions. After the dismissal of the petition, the appellant-undertaking passed an order terminating the services of the respondent stating that they were no longer required and that one month's salary in lieu of notice would be paid. The respondent thereupon filed a suit seeking a declaration that the order of his dismissal was illegal. On the questions: (1) whether the respondent's services could be terminated under Regulation 9(b) by giving one month's notice or pay in lieu thereof without complying with the procedure of enquiry prescribed by Regulation 15(2)-(c) and (2) whether although the order was made in perfectly harmless and innocuous terms and purported to be within Regulation 9(b) it was a mere camouflage or cloak for inflicting punishment for breach of standing order 17 in as much as the respondent had approached the High Court under Article 226 of the Constitution without exhausting the departmental remedies, it was held :

"(1) Even if it be assumed that the law is the same as would be applicable to a case governed by Article 311, it was difficult to say that the services of the respondent were not merely terminated in accordance with Regulation 9(b) which governed the conditions of his employment. It may be that the motive for termination of his services was the breach of Standing order 17 i.e. of filing a writ petition in the High Court against the demotion without exhausting departmental remedies but the question of motive is immaterial. No charge-sheet was preferred under Regulation 15 nor was any enquiry held in accordance therewith before the order under Regulation 9(b) was made.

(ii) As regards the punishment having been inflicted for misconduct the order being a mere camouflage, no such question could arise in the present case. Regulation 9(b) clearly empowered the authorities to terminate the services after giving one month's notice for pay in lieu of notice. The order was unequivocally made in terms of that Regulation. Even if the employers of the respondent thought that he was a cantankerous person and it was not desirable

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to retain him in service, it was open to them to terminate his services in terms of Regulation 9(b) and it was not necessary to dismiss him by way of punishment for misconduct. If the employer chooses to terminate the services in accordance with clause (b) of Regulation 9 after giving one month's notice or pay in lieu thereof it cannot amount to termination of service for misconduct within the meaning of clause (a). It is only when some punishment is inflicted on the nature specified in Regulation 15 for misconduct that the procedure laid down therein for an enquiry etc. becomes applicable."

The decision of the House of Lords in McClelland's case on which strong reliance is placed by Mr. Garg is not at all helpful to the appellant. In the case, the dismissal of the plaintiff was on the ground of redundancy of the staff which was not one of the grounds specified in the terms and conditions of service. In the present case, no such difficulty could arise as the terms and conditions of

service specified in the contract of employment entered into between the appellant and the University under section 34 of the Act contained an express provision for termination of his services by six month's notice on either side.

Thus all the contentions raised on behalf of the appellant having failed, the appeal cannot succeed and is hereby dismissed. In the circumstances of the case, the parties are left to bear and pay their own costs of the appeal.

P.H.P. Appeal dismissed.

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JUDIS